

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/0435/2020

Dated Wednesday the 3rd day of February Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

R.Ganesh Iyer, (age 48), S/o. (late) S. Ramamoorthy,
SF-I, Sterling Home,
Sterling Avenue,
Kolappakkam, Chennai 600128.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Commissioner for Linguistic Minorities,
Ministry of Minority Affairs,
14/11, Jam Nagar House,
Shahjahan Road, New Delhi 110011.

2.The Assistant Commissioner for Linguistic Minorities/U.S.,
O/o. The Commissioner for Linguistic Minorities,
Ministry of Minority Affairs,
14/11, Jam Nagar House,
Shahjahan Road, New Delhi 110011.

3.The Assistant Commissioner for Linguistic Minorities,
E-Wing, B-Block,
II Floor, Rajaji Bhavan,
Besant Nagar, Chennai 600009.Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

"1. To call for the records of the 1st respondent pertaining to his order which is made in No. 1/6/15-HQ (Pt)-818 dated 30.08.2019 and the order of 3rd respondent made in File No. 9/7/2016 dated 16.09.2019 and set aside the same; consequent to,

2. Direct the respondents to restore the MACP-I benefit granted to the applicant in GP Rs. 2800/- as per the Office Order No. 1/06/2015/HQ(pt)-196 dated 01.06.2017 of 1st respondent on the basis of 10 years service rendered in his parent organization as per the MACP scheme, to refund the amount recovered from his pay by installment and also to grant all the consequential service benefits including MACP-II in GP Rs. 4200/- to the applicant; and

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Mr. T. Ashok Raj, counsel for the applicant & Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice.

3. At the time of hearing, counsel for the applicant submits that the applicant has made several representations but they have not been considered.

4. In view of the above, without going into the merits of the case, this OA is disposed of with liberty to the applicant to make a comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.

5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

**(S.N.Terdal)
Member(J)**

03.02.2021

SKSI